

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 388/GT/2023

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500 MW) in compliance of the revised Emission Standards.

Petitioner : NTPC Limited

Respondents : UPPCL & 5 others

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri Abinash Das, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed seeking supplementary tariff for the implementation of the Emission Control Systems, i.e., FGD and Combustion Modification (CM) installed at the generating station. He further submitted that the additional information sought by the Commission and copies of the same have been served on the Respondents.

2. None appeared on behalf of the Respondents, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **29.10.2024**:
 - i) *The Petitioner has submitted that the implementation of ECS and DPR was not prepared. However, their Board had approved the FGD investment based on the competitive bid price determined through a reverse auction process. In this regard, the Petitioner shall submit the Board Approval along with the documents in support of the Reverse Auction conducted.*
 - ii) *Detailed computation of IDC along with actual drawl with all the linkages and formulae in the following format:*



Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to DOCO	Interest discharged up to DOCO	Interest payment date after DOCO	Interest discharged after DOCO

- iii) *Petitioner has submitted that IA of the package was accorded considering it as a single package on an EPC basis, therefore, component-wise breakdown of the capital cost is not available. In this regard, the Petitioner shall furnish the details of the methodology adopted for the estimation of capital cost as approved in IA, along with the methodology adopted for tracking/ benchmarking the expenses event-wise.*
- iv) *Unit-wise detailed break up for the capital cost of FGD as on ODe of the FGD (Rs. 31851.18 Lakhs), i.e., Plant & Machinery (component-wise cost), Civil Works, Buildings, Pre-Commissioning, Initial Spares, IDC, IEDC, Financial Charges, etc., viz-a-viz Investment Approval along with the reason for deviations, if any.*
- v) *Details regarding the scheduled milestones in the implementation of FGD and the actually achieved milestones for each, along with supporting documents, including the justification for the delay and cost overrun w.r.t. investment approval to be provided in the below mentioned tabular form, along with the details of the LD charged, if any, as there is a delay of approximately 15 months from the date of LOA. If LD is not charged, detailed reasons are provided.*

Period	Total No. of Days in period	Delay claimed					
		Factor 1	Factor 2	...	Factor n	Overlapping Days	Total no. of days claimed for Delay
<i>Zero date – end of the month</i>							
<i>Month 2</i>							
<i>....</i>							
<i>Start of Month m to COD of Unit 1</i>							
<i>COD of Unit 1 to end of the month</i>							
<i>Month m+1</i>							
<i>...</i>							
<i>Start Month n to COD of Unit 2</i>							

- vi) *Comparison of time and cost overrun in comparison with IA.*
- vii) *Details of actual O&M expenses vis-à-vis the Normative expenses claimed during the last 5 years and post installation of FGD.*
- viii) *Specific and detailed justification regarding assumptions taken for claiming IWC and supplementary tariff, i.e., Cost of Reagent, SRC, LPR, ECR, etc. The petitioner is to submit the documentary proof for claiming the same.*

4. The Respondents are permitted to file replies on or before **12.11.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **22.11.2024**.



5. Subject to the above, the order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

